

Name of the Corporate Debtor	Tarun Realtors Private Limited	Date of commencement of CIRP	20-Jul-23	List of creditors as on:	06-02-2026
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List of Operational creditors (Government Dues)

Sl No	Name of Creditor	Details of Claim received		Details of claims admitted						Amount in INR				Remarks, if any
		Date of receipt	Amount Claimed	Amt of Claim Admitted	Nature of Claim	Amount covered by security interest	Amount covered by Guarantee	Whether Related Party?	% Voting Share in CoC	Amount of Contingent Claims	Amount of any mutual dues that may be set off	Amount of Claims not admitted	Amount of Claims under verification	
1	Assistant Commissioner of Income Tax (TDS), Circle 3(1), Bengaluru	11-08-2023	3,62,880	3,62,880	TDS Dues	Yes	-	No	0.00%	-	-	-	-	
2	Divya. N. Commercial Tax Officer (Audit) - 1.4, DGSTO-1, Bengaluru	05-04-2025	9,75,35,797	7,98,02,015	GST Dues for FY 18-19	-	-	No	0.00%	-	-	1,77,33,782	-	
3	Deepak P. Awattiger, Commercial Tax Officer (Audit) - 1.5, DGSTO-1, Bengaluru	07-04-2025	10,18,08,819	8,51,75,991	GST Dues for FY 19-20	-	-	No	0.00%	-	-	1,66,32,828	-	
4	Satish B Patil, Deputy Commissioner of Commercial Taxes (Audit)- 1.10, DGSTO-1, Bengaluru	09-09-2025	99,70,960	-	GST Dues for FY 17-18	-	-	No	0.00%	-	-	99,70,960	-	
5	Satish B Patil, Deputy Commissioner of Commercial Taxes (Audit)- 1.10, DGSTO-1, Bengaluru	11-09-2025	1,90,09,452	1,89,85,872	GST Dues for FY 21-22	-	-	No	0.00%	-	-	23,580	-	
			22,86,87,908	18,43,26,758.00		-	-		-	-	-	4,43,61,150	-	

Notes:

1. Amount rounded off to the nearest Rupee

2. Amounts above are under verification for want of information. The same can only be conclusively verified subsequent to verification from the book of accounts of the corporate debtor. Additionally, communications have also been sent to the respective claimants seeking additional information/ clarifications

3. Out of the total tax due claimed against GST dues, an amount aggregating to -INR 16.53 Crores admitted as reversal of tax due on account of wrong availment of ITC. The said ITC, though availed, had not been utilised for discharge of output GST liability and continues to remain reflected in the books of the Corporate Debtor (i.e. Electronic Credit Ledger). Accordingly, the principal tax amount is admitted only to the extent of reversal (i.e. no monetary payment is to be made), without admission of interest or penalty.

4. The Balance amount of -INR 1.86 Crores includes - INR 1.78 Cr admitted on account of non payment of GST on retention money, -INR 0.07 Cr on account of non payment of RCM due to late filing of returns and -INR 0.008 on account of interest on contractor payable